

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri A.H.Jung, Member**

Petition No.32/2006

In the matter of

Recovery of energy charges for the energy supplied during the period
1.1.2000 to 30.6.2001-adjudication of disputes.

And in the matter of

NTPC Limited	...	Petitioner
Vs		
1. Uttar Pradesh Power Corporation Ltd, Lucknow...		
2. Rajasthan Rajya Vidyut Prasaran Nigam Ltd., Jaipur		
3. Delhi Transco Limited, New Delhi		
4. Haryana Vidyut Prasaran Nigam Limited, Panchkula		
5. Himachal Pradesh State Electricity Board, Shimla		
6. Punjab State Electricity Board, Patiala		
7. Power Development Deptt., Govt. of Jammu & Kashmir, Srinagar		
8. Power Deptt., Union Territory of Chandigarh, Chandigarh		
9. Northern Regional Load Despatch Centre, New Delhi		
10. Northern Regional Electricity Board, New Delhi		
		Respondents

Following were present:

1. Shri S.N.Goel, NTPC
2. Shri Manoj Saxena, NTPC
3. Shri A.K.Garg, NTPC
4. Shri S.D.Jha, NTPC
5. Shri T.P.S.Bawa, OSD, PSEB
6. Shri S.R.Narasimahan, NRLDC
7. Shri V.K.Malhotra, DTL

**ORDER
(DATE OF HEARING: 12.9.2006)**

Heard Shri S.N. Goel for the petitioner and Shri T. P. S. Bawa for Punjab State Electricity Board.

2. By order dated 23.5.2006, the petitioner was directed to serve copy of petition on the respondents by 31.7.2006. Shri Goel has confirmed that all the respondents have been served. Shri T. P. S. Bawa has submitted that copy of the petition has not been received. Accordingly, he requests for a copy of the petition and a short adjournment to enable PSEB to file its reply.

3. The petitioner is directed to serve copy of the petition on the respondents immediately and latest by 29.9.2006. The respondents may file their reply by 25.10.2006, with a copy to the petitioner.

4. List this petition on 31.10.2006 for further directions.

Sd-/
(A.H.JUNG)
MEMBER

sd-/
(BHANU BHUSHAN)
MEMBER

New Delhi, dated the 12th September, 2006